#### **COURT-I**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA No. 800 OF 2017 IN DFR No. 3103 of 2017

Dated: 13<sup>th</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:-

Raj West Power Limited ...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Aman Anand

Mr. Aman Dixit

Counsel for the Respondent(s) : Mr. R. K. Mehta

Ms. Himanshi Andley for R-1

Mr. P. N. Bhandari for R-2 to 4

### <u>ORDER</u>

### <u>IA NO. 800 OF 2017</u>

(Appln. for condonation of delay)

Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. P.N. Bhandari takes notice on behalf of Respondent Nos. 2 to 4.

There is 46 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>06.12.2017.</u>

(S.D. Dubey)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/ss